

construction/expansion of railway lines in Karnataka; and

(b) if so, what are the details thereof and what action Government have taken thereon? ^

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) A request for a survey for extension of Bangalore-Mysore line up to Kushal Nagar was received recently from the Government of Karnataka in January/February, 1982. A Preliminary Engineering-cum-Traffic Survey for a new BG line from Maysore to Mercara via Kushal Nagar has been included in the Budget for 1982-83.

Ad hoc claims Commissioners for train accidents

922. SHRI RAM LAKHAN PRASAD

GUPTA:

SHRI LAKHAN SINGH:

SHRI HARI SHANKAR

BHABHRA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether under Section 82(B) of Indian Railway Act, the Central Government have to notify the appointment of Ad hoc Claims Commissioner in case of major train accidents and under Rule 3, Part II of Railway Accidents' (Compensation) Rules, 1950, only District Magistrates/Judges or persons qualified as such are eligible for appointment as Ad hoc Claims Commissioners to determine claim applications in case of major train accidents;

(b) if so, what are the dates when major train accidents occurred during the years 1980, 1981 and 1982 and what are the dates of appointment of Ad hoc Claims Commissioners or each of them and also the accidents for

which compensation has not been paid to the victims so far; and

(c) the names of the authority responsible for delay in payment of compensation to the victims/kins of victims who died in such accidents?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes. The eligibility conditions are indicated in the statement attached. (See below).

(b) A statement is attached. (See below).

(c) The Railway Ministry have already written to the State Governments way back in 1964 to impress upon the Ad hoc Claims Commissioners at the time of their appointment, the necessity of deciding the claim cases within six months.

Statement

(a) A person shall not be qualified for appointment as a Claims Commissioner unless he:

(i) is, has been or is qualified for appointment as a Judge of a High Court;

or

(ii) is or has exercised the powers of a District Judge;

or

(iii) is or has exercised the powers of a District Magistrate;

or

(iv) is or has exercised the powers of the Chief Judicial Magistrate.

Explanation:—For this purpose the expression 'District Judge' includes a Joint Judge, an Additional District Judge, Chief Judicial Magistrate, Additional Chief Judicial Magistrate and

in the State of Bombay a Civil Judge (Senior Division) and the expression District Magistrate includes a Deputy Commissioners a Chief Presidency

Magistrate, an additional Chief Presidency Magistrate and Additional District Magistrate and in the State of Assam. Political officer in the state.

Year	Sl. No.	Particulars of Accident and date thereof	Appointment notified on
1980	1	Derailement of 156 UP Villupuram-Katpadi Passenger between Tandurai and Vekandral Stations on 19-4-80 on S. Rly.	3-7-80. Assumed charge on 15-8-80 and relinquished charge on 14-5-81.
1980	2	Collision between 6 UP Punjab Mail & 747 DN Goods Train near Itarsi on Central Rly. on 20-10-80.	6-2-1981.
	3	Collision between 163 UP Sangam Express and 452 DN Goods Train between Ambiyapur & Jhijhok Stns. on N. Rly. on 30-10-80.	21-1-80. Assumed charge on 31-1-81.
	4	Collision between 6 UP Saurashtra Mail & derailed wagons of DN 1 BTD Goods train between Miyagam & Itola Stns. on W. Railway on 27-10-80.	12-1-82. Assumed charge on 10-2-82.
1981	5	Collision between 69 DN Madras-Erode Exp. & derailed coaches of 20 UP Trivandrum-Madras Mail on S. Rly. on 11-2-81.	20-4-81. Assumed charge on 15-5-81 for six months—extended up to 31-5-82.
	6	Accident involving 2 DN AT Mail & 32 DN Passenger between Dhuraunda & Chainwa Stns. on NE Rly. on 15-2-81.	3-11-81. Assumed charge on 7-4-82.
	7	Collision between GM 15 DN & B.90 UP Local trains near Raoli Junction on Central Railway on 22-4-81.	10-7-81. Assumed charge on 24-9-81 but relinquished the same on 1-3-82 due to disagreement on terms of his apptt. Another claims commissioner appointed vide Notification dated 16-4-82.
	8	Accident to 416 DN Passenger Train on Bagmati River on NE Railway on 6-6-81.	Appointment is under consideration of the Government.
	9	Collision between 33 DN Fast Passenger and 1 KCH Goods Train near Bilaspur on SE Railway on 16-7-81.	3-11-81. Assumed charge on 3-3-82 for six months.
	10	Derailement of 1 UP Delhi Mail on Western Railway on 18-7-81.	12-1-82. Assumed charge on 11-12-81 for 6 months.
	11	Accident to 121 Madras-New Delhi TN Express at Ralpet Stn. on SC Rly. on 31-8-81.	20-11-81. Assumed charge on 11-12-81 for six months.
	12	Collision between 21 DN Dakshin Express and Itarsi UP Special Goods train at Agra Cantt. on C. Railway on 27-1-82.	1-4-82

Compensation has not been paid in the case of Baghmata River accident appearing at S. No. 8 as the appointment of Ad hoc Claims Commissioner has not been finalised. Claims for Compensation in the case of other accidents are in the process of being determined by the representative Ad hoc Claims Commissioners.

.Payments to Contractors or Supply of earth

923. SHRI R. MOHANARANGAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways had requested the Delhi Administration to supply 80,000 truck loads of earth for broadening three bridges at Azadpur, General Stores (Punjabi Bagh) and Naraina; and

(b) whether the Railways had to pay Rs. 80 lakhs to the same private contractor who got Rs. 30 lakhs for digging up about one lakh truck loads of earth for widening Najafgarh drain, because of the refusal of Delhi Administration to supply the earth?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) No.

Pay fixation in the accounts Department of Ministry of Railways

924. SHRI V. VENKA:
SHRI V. GOPALSAMY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that services rendered by subordinate account* service qualified staff are not counted for fixation of pay in the Accounts Department of his Ministry; and

(b) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) There is no subordinate accounts service qualified staff in the Ministry of Railways. The pay of Appendix-III qualified staff drawn from the Zonal Railways for appointment in the Ministry of Railways on tenure basis, is fixed with reference to the pay drawn by them from time to time in their parent cadre. In addition, such staff are also allowed special pay at prescribed rates.

Auction of Condemned Rails in Railway workshop'

925. SHRI V. VENKA:
SHRI V. GOPALSAMY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that condemned rails in Railways workshops are sold in auctions; and

(b) the amount of money earned in such auctions in Golden Rock Workshop in Tamil Nadu in the Years 1979-80, 1980-81 and 1981-82?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No. Condemned rails are not received and sold in Railway workshop in auctions.

(b) Does not arise.

Railway Board Secretariat Service Rules

926. SHRI M. BASAVARAJU: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Railway Board Secretariat Service Rules, 1969 are patterned on the